

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 13
(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India

.... Applicant/petitioner

Vs.

M/s. Advance Navotpad Surfactants Ltd.

.... Respondent

SECTION:

Under Section 7 of IBC, 2016 in Liq.

Order delivered on 20.01.2020

Coram:

SHRI CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

MS. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

CA-427(PB)/2020:-

A progress report filed by the liquidator along with other documents is taken on record which is subject to all just exceptions. The office is directed to maintain the record and place the same before the Bench at the time of final disposal.

The application stands disposed of.

-sd-

SAROJ RAJWARE
MEMBER (TECHNICAL)

-sd-

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)

20.01.2020
Aarti Makker